

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-1138(ND)2018

CORAM:

PRESENT: DR. V.K. SUBBURAJ
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.07.2019.

NAME OF THE COMPANY: M/s R J Packwells Pvt. Ltd. V/s. M/s. Nibula Print And Pack Pvt. Ltd.

SECTION OF THE COMPANIES ACT: U/s 9 of IBC Code, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
--------------	-------------	--------------------	-----------------------	------------------

Present:

Mr. Shailendra Singh, Mr. Arushu Kumar, Mr. Ashek Kriplani (RP), Advocates for the Petitioner

Mr. Ashok Anand, Mr. Pramod Jalan, Mr. Harsh Sinha, Advocates for the Respondent

ORDER

CA 796/2019 has been filed under Section 12(2)(3) of the Code praying for extension of the CIR period. Ld. counsel appearing for the Resolution Professional submits that as per Item No. 5 on the agenda in the meeting convened on 10th June 2019, a decision was taken by the COC praying for extension for another 90 days beyond 180 days for completing the resolution process. The resolution had been unanimously passed by all members of the COC. This said application is duly annexed with the affidavit of the RP who has apprised us that the resolution plans have been received and are under consideration.

In view of the submissions made, it would be expedient to extend the CIR process. The CIR period of 180 days had expired on 8th June, 2019 is hereby extended by

[Dilshad]

another 90 days. Let expeditious steps be taken in this respect. No further directions are called for.

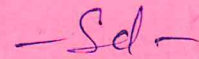
The Local Commission has also been executed and report is stated to have been filed. Upon an affidavit being filed by Reliance Commercial Finance, further action shall be initiated.

No reply has been filed to the RP's application under Section 19(2) and 66 of the Code by the ex-Directors. Last opportunity is given. In view of the steps required to be taken, ld. counsel appearing for the ex-Directors prays for further abeyance of the NBWs. The interim order is extended till the next date. The Ex-Director is directed to be present in Court on the next date.

To come up on 12th July, 2019.



(Dr. V.K. Subburaj)
Member (T)



(Ina Malhotra)
Member (J)